

**Minutes of the Meeting No.15/17 scheduled on 08.3.2017 (actually held on 10.03.2017) under the
Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT**

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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No. 14/17 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-242 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. International Print-o-Pac Ltd., Noida F. No. 01/83/50/93/AM13/DES-IV RLA. No. 05/23/40/523/AM12 Lic. No. 0510321034 dated 26.03.2012
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/81/2017-TSW dated 08.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

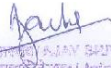
Case No. M-243 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. International Print-o-Pac Ltd., Noida F. No. 01/83/50/858/AM13/DES-IV RLA. No. 05/23/40/385/AM13 Lic. No. 0510341303 dated 20.12.2012
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/81/2015-TSW dated 14.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-244 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. International Print-o-Pac Ltd., Noida F. No. 01/83/50/847/AM12/DES-IV RLA. No. 05/23/40/322/AM12 Lic. No. 0510309331 dated 25.11.2011
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The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 30.03.2017.


 श्री अजय कुमार स्रिवास्तवा
 संयुक्त प्रमुख निदेशक/ Joint DGFT
 विदेश वाणिज्य विभाग
 Directorate General of Foreign Trade
 बहिनस विभाग/ Dept. of Commerce
 नई दिल्ली/ New Delhi

Case No. M-245 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. International Print-o-Pac Ltd., Noida F. No. 01/83/50/917/AM13/DES-IV RLA. No. 05/23/40/418/AM13 Lic. No. 0510343403 dated 15.01.2013
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The Committee considered the case as per agenda. Based on the written recommendation of Depts. of IPP vide their U.O. No.7/81/2017-TSW uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-246 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Masturlal Pvt. Ltd., Bangalore F. No. 01/83/50/217/AM13/DES-IV RLA. No. 07/24/40/68/AM13 Lic. No. 0710088423 dated 24.05.2012
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The Committee considered the case as per agenda for amendment/ revision of quantity of export item. During the meeting on 10.03.2017, the Committee decided to amend the quantity of export item for above mentioned Advance Authorizations approved in Meeting Nos.13/83 dated 11.03.2015 without any other change as under:-

Quantity of export item to be read as 5425 Kgs instead of 7891.20 Kgs.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-247 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Aadhunik Industries, Mumbai F. No. 01/83/50/763/AM15/DES-IV/Pt. RLA. No. 03/94/40/657/AM15 Lic. No. 0310790775 dt.05.11.2014
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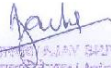
The Committee considered the case as per agenda for amendment in description of import item Sl. No.1. During the meeting on 10.03.2017, the Committee decided to amend the description of import item approved in Meeting No.13/83 dated 06.01.2016 without any other change as under:-

Import item as per AA	Import item as per NC M. No. 13/83 dt.06.01.16	Import item recommended
PVDC Co Polymer Latex Emulsion	PVC Co Polymer Latex Emulsion	PVDC Co Polymer Latex Emulsion

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-248 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Takasago International (I) Pvt. Ltd., Chennai F. No. 01/83/50/324/AM15/DES-IV RLA. No. 04/24/40/59/AM15 Lic. No. 0410158576 dt.11.06.2014
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The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.


 राजीव कुमार RAJIV KUMAR
 संयुक्त प्रमुख निदेशक/ Joint DGFT
 निदेशक, निर्यात/Export Director
 निदेशक, निर्यात/Export Director
 नई दिल्ली/ New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-249 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Dyno-Enpro Oil Field Chemicals Pvt. Ltd., N.D F. No. 01/83/50/917/AM17/DES-IV RLA. No. 05/23/40/44/AM12 Lic. No. 3410010160 dt.02.04.2004
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The Committee considered the case as per Agenda and observed that this case was recently transferred from DES-III Section as export product falls under Chapter 38 of ITC (HS) code. This case was very old. The Norms Committee took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-250 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Micro Inks Ltd., Vapi F. No. 01/83/171/337/AM17/DES-IV
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The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the Development Commissioner, Kandla Special Economic Zone, Gandhidham at the time of redemption. DC would compare this with the ad-hoc norms fixed by the DC and allow lower of the two for redemption purposes.

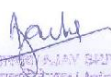
Case No. M-251 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Bilag Industries Ltd., Vapi F. No. 01/83/171/338/AM17/DES-IV
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The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the Development Commissioner, Kandla Special Economic Zone, Gandhidham at the time of redemption. DC would compare this with the ad-hoc norms fixed by the DC and allow lower of the two for redemption purposes.

Case No. M-252 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Heranba Industries Ltd., Vapi F. No. 01/83/171/339/AM17/DES-IV
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The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the Development Commissioner, Kandla Special Economic Zone, Gandhidham at the time of redemption. DC would compare this with the ad-hoc norms fixed by the DC and allow lower of the two for redemption purposes.

Case No. M-253 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Micro Inks Ltd., Vapi F. No. 01/83/171/340/AM17/DES-IV
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 राजीव कुमार / RAJIV KUMAR
 संयुक्त सहायक निदेशक / Joint DGFT
 निर्यात शाखा, वस्तुनिष्ठता
 Directorate General of Foreign Trade
 वस्तुनिष्ठता विभाग / Dept. of Commerce
 नई दिल्ली / New Delhi

The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the Development Commissioner, Kandla Special Economic Zone, Gandhidham at the time of redemption. DC would compare this with the ad-hoc norms fixed by the DC and allow lower of the two for redemption purposes.

Case No. M-254 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Micro Inks Ltd., Vapi F. No. 01/83/171/341/AM17/DES-IV
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The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the Development Commissioner, Kandla Special Economic Zone, Gandhidham at the time of redemption. DC would compare this with the ad-hoc norms fixed by the DC and allow lower of the two for redemption purposes.

Case No. M-255 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Micro Inks Ltd., Vapi F. No. 01/83/171/342/AM17/DES-IV
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The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the Development Commissioner, Kandla Special Economic Zone, Gandhidham at the time of redemption. DC would compare this with the ad-hoc norms fixed by the DC and allow lower of the two for redemption purposes.

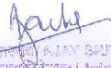
Case No. M-256 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Loxim Industries Ltd., Ahmedabad F. No. 01/83/50/485/AM17/DES-IV RLA. No. 08/24/40/170/AM16 Lic. No. 0810135968 dt.01.09.2015
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The Committee considered the case as per Agenda for revision of norms fixed by the Norms Committee. The firm has requested to cancel the earlier decision which was taken in meeting No.10/83 held on 21.09.2016. As per request of the firm Norms Committee took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-257 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Loxim Industries Ltd., Ahmedabad F. No. 01/83/50/484/AM17/DES-IV RLA. No. 08/24/40/429/AM16 Lic. No. 0810137628 dt.21.09.2015
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The Committee considered the case as per Agenda for revision of norms fixed by the Norms Committee. The firm has requested to cancel the earlier decision which was taken in meeting No.10/83 held on 21.09.2016. As per request of the firm Norms Committee took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.


 राजीव कुमार RAJIV KUMAR
 संयुक्त प्रमुख/Joint DGFT
 निर्यात-आयात विभाग
 Directorate General of Foreign Trade
 निर्यात विभाग/Dept. of Commerce
 नई दिल्ली / New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-258 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Loxim Industries Ltd., Ahmedabad F. No. 01/83/50/726/AM16/DES-IV RLA. No. 08/24/40/220/AM16 Lic. No. 0810136245 dt.09.10.2015
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The Committee considered the case as per Agenda for revision of norms fixed by the Norms Committee. The firm has requested to cancel the earlier decision which was taken in meeting No.10/83 held on 21.09.2016. As per request of the firm Norms Committee took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

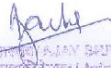
Case No. M-259 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Stic-On Papers Pvt. Ltd., Hyderabad F. No. 01/83/50/812/AM16/DES-IV F. No. 01/83/50/810/AM16/DES-IV F. No. 01/83/50/340/AM17/DES-IV RLA. No. 09/24/40/276/AM16 RLA. No. 09/24/40/269/AM16 RLA. No. 09/24/40/657/AM16 Lic. No. 0910062755 dt.27.10.2015 Lic. No. 0910062792 dt.29.10.2015 Lic. No. 0910063361 dt.04.03.2016
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The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 30.03.2017.

Case No. M-260 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. ITC Ltd., Secunderabad F. No. 01/83/50/302/AM15/DES-IV F. No. 01/83/50/707/AM14/DES-IV F. No. 01/83/50/215/AM16/DES-IV F. No. 01/83/50/719/AM14/DES-IV RLA. No. 09/24/40/10/AM15 RLA. No. 09/24/40/333/AM14 RLA. No. 09/24/40/612/AM14 RLA. No. 09/24/40/330/AM14 Lic. No. 0910059759 dt.16.04.2014 Lic. No.0910058162 dt.07.11.2013 Lic. No. 0910059579 dt.18.03.2014 Lic. No. 0910058051 dt.29.10.2013
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The Committee considered the case as per agenda for enhancement in quantity of import item. During the meeting on 10.03.2017. The Committee re-consider the case of the firm wherein firm has stated that whilst wet end chemicals are procured indigenously, Cationic Tapioca Starch is imported by them and they furnished the production consumption data, duly certified by the Central Excise. The Committee agreed with request of the firm basis of production consumption data and decided to enhance the quantity of import item approved in earlier Meetings in respect of above mentioned Advance Authorizations without any other change as under:-

Import item as per AA with quantity	Import items as per NC	Quantity of recommended	Import item
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 राजीव कुमार / RAJIV KUMAR
 संयुक्त सचिव/ Joint DGFT
 निर्यात विभाग, विदेश व्यापार
 Directorate General of Foreign Trade
 निर्यात विभाग/ Dept. of Commerce
 नई दिल्ली / New Delhi

Cationic Tapioca Starch - 0.087 MT	Cationic Tapioca Starch - 0.03350 MT	Cationic Tapioca Starch – 0.070 MT
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-261 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Banaras Beads Ltd., Varanasi F. No. 01/83/50/273/AM15/DES-IV RLA. No. 15/24/08/AM15 Lic. No. 1510021990 dt.09.06.2014
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The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 10.03.2017. The Committee decided to ratify the following norms as under:-

Item of Export	Qty.	Item of Import	Qty.
Glass Beads and Articles there of	31450 Kg	Glass Beads (Facitated Bead) with or without AB Polish \$ 16 to \$25 per Kg Solid	16511 Kg
		Normal Glass Bead with and without Coating \$1 to \$4 per Kg Solid	16511 Kg
		Items No. 3, 4 & 5	as applied for by the firm

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-262 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. BEE Chems, Kanpur F. No. 01/83/50/450/AM14/DES-IV RLA. No. 06/24/40/02/AM14 Lic. No. 0610031752 dt.30.04.2013
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The Committee considered the case as per agenda and decided to reject the case as the firm did not mentioned the import content in the export product.

Case No. M-263 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Herbert Brown Pharmaceutical & Research Labs, Mumbai F. No. 01/83/50/121/AM17/DES-IV RLA. No. 03/94/40/1006/AM16 Lic. No. 0310802914 dt.29.02.2016
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The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 16.03.2017 issued by DGFT. The case is re-listed for 30.03.2017.

Case No. M-264 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Herbert Brown Pharmaceutical & Research Labs, Mumbai F. No. 01/83/50/08/AM17/DES-IV RLA. No. 03/94/40/593/AM16 Lic. No. 0310799888 dt.30.10.2015
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The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 16.03.2017 issued by DGFT. The case is re-listed for 30.03.2017.

Case No. M-265 NC No. 15/17 Dated 08.03.2017 (held on 10.03.2017)	M/s. Nippon Carbide India Pvt. Ltd., Rohtak F. No. 01/83/50/804/AM15/DES-IV RLA. No. 05/24/40/316/AM15
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[Signature]
 जयदेव कुमार शुक्ला / JAY SHUKLA
 संयुक्त निदेशक/ Joint DGFT
 निदेशक, निर्यात प्रशासन
 Directorate General of Foreign Trade
 निर्यात विभाग/ Dept. of Commerce
 नई दिल्ली / New Delhi

10.03.2017)

Lic. No. 0510391958 dt.12.11.2014

The Committee considered the case as per Agenda for enhance the wastage percentage. The firm has requested to cancel the earlier decision which was taken in meeting No.11/83 held on 16.11.2016, as the DECAL / Stickers require a for higher wastage for manufacturing. Based on the designs submitted by the firm, the Norms Committee decided to allow the imported inputs as applied for by the firm.

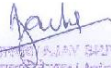
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Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 15/83-ALC1/2016 MEETING DATE : 08.03.2017

Case No.:35/15/83-ALC1/2016	Party Name: BANARAS BEADS LIMITED	Meet No/Date: 15/83-ALC1/2016 08.03.2017	Status: Case Approved
HQ File : 01/83/050/00952/AM17/	RLA File : 15/24/040/00009/AM14/	Lic.No/Date: 151002114 1 24.01.2014	Defer Date:
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 10.03.2017. The Committee decided to ratify the following norms as under:-			
Items of export	Qty.	Items of import	Qty.
1 Various types of Beads M/o Glass & other H Crafted Beads Packed in Strings, Craft Kits, NL, BL, Pendent & in all forms	31745 Kg	1. Glass Beads \$ 1 to \$ 20 per Kg	1.05 Kg/Kg content contained in the export product
		2. Glass Tubes & Glass Rods \$40 to \$1 per Kg	1.05 Kg/Kg content contained in the export product
		3. Bead Sticking Powder	As applied for by the firm
		4. Aluminium Oxide	As applied for by the firm
		5. Oxalic Acid	As applied for by the firm
		8. Metal Beads & Finding, Stringing Material for Bracelet, Ear Rings, Necklace & Beaded Kit	As applied for by the firm
		9. Plastics Boxes & Blister Boxes	As per packing policy


Rajiv Kumar
Joint DGFT
Director General of Foreign Trade
New Delhi

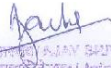
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

2	Case No.:83/15/83-ALC1/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/01000/AM17/	RLA File :07/24/040/00448/AM14/	Lic.No/Date:0710103215 26.03.2014	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

3	Case No.:14/10/83-ALC1/2014	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00244/AM15/	RLA File :05/23/040/00039/AM15/	Lic.No/Date:0510385795 05.05.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/107/2016-TSW dated 10.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

4	Case No.:6/14/83-ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00850/AM17/	RLA File :03/95/040/00952/AM15/	Lic.No/Date:0310793865 12.02.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/32/2017-TSW dated 07.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

5	Case No.:79/15/83-ALC1/2016	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00996/AM17/	RLA File :31/83/040/00019/AM16/	Lic.No/Date:3110065501 23.06.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA				


 राजीव कुमार / RAJIV KUMAR
 संयुक्त प्रमुख/ Joint DGFT
 निदेश सार्वजनिक प्रशासन
 Directorate General of Foreign Trade
 बहिरंग विभाग/ Dept. of Commerce
 नई दिल्ली / New Delhi

would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

6	Case No.:50/15/83-ALC1/2016	Party Name:SNAM ABRASIVES PVT. LTD.,	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00967/AM17/	RLA File :07/24/040/00082/AM16/	Lic.No/Date:0710108815 05.10.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. dated 21.10.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

7	Case No.:32/4/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00084/AM17/	RLA File :05/23/040/00538/AM16/	Lic.No/Date:0510397976 18.03.2016	Defer Date:30.03.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 19.12.2016 issued by Deptt. of IPP. The case is re-listed for 03.03.2017.				

Case No.:77/13/83-ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
HQ File :01/83/050/00789/AM17/	RLA File :03/95/040/00011/AM17/	Lic.No/Date:031080419 0 26.04.2016	Defer Date:

Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 10.03.2017. The Committee decided to ratify the following norms as under:-

8 Self Adhesive Paper with Adhesive Coating Weight of 22 GSM & Laminated with BOPP Film with Adhesive Coating Weight of 11 GSM (Total 190 GSM +/-10%)	Qty. 1500000 Sq. meter	Items of import	Qty.
		Thermal Paper in Jumbo Roll (70 GSM +/-10%)	1.04 Sq. meter/sq. meter content in export
		Adhesive (55% Solid) (Water based)	0.024 Kg
		Glassine Paper (60 GSM +/-10%)	1.04 Sq. meter/sq. meter content in export
		BOPP Film 29 Micron (27 GSM +/- 10%)	1.04 Sq. meter/sq. meter content in export

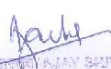
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

9	Case No.:81/13/83-ALC1/2016	Party Name:ITC LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00793/AM17/	RLA File :09/24/040/00080/AM17/	Lic.No/Date:0910063887 05.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:82/13/83-ALC1/2016	Party Name:ITC LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00794/AM17/	RLA File :09/24/040/00066/AM17/	Lic.No/Date:0910063898 08.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:25/9/83-ALC1/2016	Party Name:FLSMIDTH PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00391/AM17/	RLA File :04/24/040/00019/AM17/	Lic.No/Date:0410162084 11.07.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.02.2017 issued by Deptt. of IPP. The case is re-listed for 30.03.2017.			

12	Case No.:36/15/83-ALC1/2016	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00953/AM17/	RLA File :03/95/040/00611/AM16/	Lic.No/Date:0310806062 11.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			


 राजीव श्रीवास्तव / RAJIV SRIVASTAVA
 संयुक्त प्रमुख, जॉइंट DGFT
 Director General, Joint DGFT
 Directorate General of Foreign Trade
 बहिरंग विभाग/Deptt. of Commerce
 नई दिल्ली / New Delhi

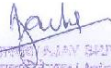
13	Case No.:40/15/83-ALC1/2016	Party Name:VIC INDUSTRIES,	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00957/AM17/	RLA File :17/24/040/00059/AM17/	Lic.No/Date:1710006395 11.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.:32/11/83-ALC1/2016	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00622/AM17/	RLA File :03/94/040/00264/AM17/	Lic.No/Date:0310806142 12.07.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 19.12.2016 issued by Deptt. of IPP. The case is re-listed for 30.03.2017.			

15	Case No.:35/13/83-ALC1/2016	Party Name:ITC LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00747/AM17/	RLA File :09/24/040/00068/AM17/	Lic.No/Date:0910063937 15.07.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:73/10/83-ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD.,	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00541/AM17/	RLA File :05/23/040/00154/AM17/	Lic.No/Date:0510399203 22.07.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 17.03.2017 issued by Deptt. of IPP. The case is re-listed for 30.03.2017.			

17	Case No.:47/15/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00964/AM17/	RLA File :17/24/040/00072/AM17/	Lic.No/Date:1710006416 26.07.2016	Defer Date:


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 संयुक्त सचिव/ Joint DGFT
 निदेश कार्यालय, परमिटिंग
 Directorate General of Foreign Trade
 परमिटिंग विभाग/ Deptt. of Commerce
 नई दिल्ली / New Delhi

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

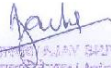
18	Case No.:82/10/83-ALC1/2016	Party Name:ANJARIA ENVIRO TECH PVT.LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00550/AM17/	RLA File :52/24/040/00029/AM17/	Lic.No/Date:5210041995 12.08.2016	Defer Date:30.03.2017
Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 30.03.2017.				

19	Case No.:31/12/83-ALC1/2016	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00685/AM17/	RLA File :08/24/040/00321/AM16/	Lic.No/Date:0810138543 26.08.2016	Defer Date:30.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.12.2016. The case is re-listed for 30.03.2017.				

20	Case No.:32/12/83-ALC1/2016	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00686/AM17/	RLA File :08/24/040/00034/AM17/	Lic.No/Date:0810138544 26.08.2016	Defer Date:30.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.12.2016. The case is re-listed for 30.03.2017.				

21	Case No.:33/12/83-ALC1/2016	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00687/AM17/	RLA File :08/24/040/00073/AM17/	Lic.No/Date:0810138545 26.08.2016	Defer Date:30.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.12.2016. The case is re-listed for 30.03.2017.				

22	Case No.:3/14/83-ALC1/2016	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:151002211	Defer Date:


 राजीव कुमार RAJIV KUMAR
 संयुक्त प्रमुख निदेशक/ Joint DGFT
 निदेशक समूह निर्यात
 Directorate General of Foreign Trade
 बहिरंग विभाग/ Dept. of Commerce
 नई दिल्ली/ New Delhi

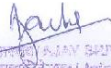
:01/83/050/00847/AM17/	:15/24/040/00008/AM17/	1 29.08.2016	
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 10.03.2017. The Committee decided to ratify the following norms as under:-			
Items of export	Qty.	Items of import	Qty.
Master Batch Containing – LLDPE Min. of 15.75 MT Titanium Dioxide commercial grade Min. of 5.25 MT	21 MT	LLDPE (Linear Low Density Polyethylene)	1.03 MT/mt content contains in the export product
		Titanium Dioxide Commercial Grade	1.03 MT/mt content contains in the export product
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:4/12/83- ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00658/AM17/	RLA File :05/24/040/00262/AM17/	Lic.No/Date:0510399578 30.08.2016	Defer Date:30.03.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 17.03.2017 issued by DGFT. The case is re-listed for 30.03.2017.				

24	Case No.:21/12/83- ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00675/AM17/	RLA File :03/95/040/00374/AM17/	Lic.No/Date:0310807461 30.08.2016	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/9/2016-TSW dated 16.01.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

25	Case No.:18/13/83- ALC1/2016	Party Name:KALIMA GRANITES	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00730/AM17/	RLA File :04/24/040/00072/AM17/	Lic.No/Date:0410162245 02.09.2016	Defer Date:30.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 10.01.2017. The case is re-listed for 30.03.2017.				

26	Case No.:68/13/83- ALC1/2016	Party Name:GSC, GLASS LIMITED	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Deferred
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 राजीव कुमार / RAJIV KUMAR
 संयुक्त प्रशासक/ Joint DGFT
 निर्यात प्रमुख, वाणिज्य विभाग
 Director General of Foreign Trade
 वाणिज्य विभाग/ Dept. of Commerce
 नई दिल्ली / New Delhi

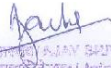
	HQ File :01/83/050/00780/AM17/	RLA File :05/23/040/00286/AM17/	Lic.No/Date:0510399806 21.09.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 05.01.2017. The case is re-listed for 30.03.2017.			

	Case No.:42/13/83- ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Deferred
27	HQ File :01/83/050/00754/AM17/	RLA File :05/23/040/00271/AM17/	Lic.No/Date:0510399832 23.09.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.01.2017 issued by Deptt. of IPP. The case is re-listed for 30.03.2017.			

	Case No.:22/15/83- ALC1/2016	Party Name:ARIHANT INTERMEDIATES (MADRAS) PVT LTD	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00939/AM17/	RLA File :04/24/040/00112/AM17/	Lic.No/Date:0410162332 30.09.2016	Defer Date:
28	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:41/13/83- ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Deferred
29	HQ File :01/83/050/00753/AM17/	RLA File :05/23/040/00311/AM17/	Lic.No/Date:0510400071 07.10.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 05.01.2017. The case is re-listed for 30.03.2017.			

	Case No.:57/13/83- ALC1/2016	Party Name:KEY LIFE SCIENCES PVT. LTD	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Deferred
30	HQ File :01/83/050/00769/AM17/	RLA File :05/23/040/00274/AM17/	Lic.No/Date:0510400074 07.10.2016	Defer Date:30.03.2017
	Decision :D/L dated 20.02.2017 issued by DGFT. The case is re-listed for 30.03.2017.			


 राजीव श्रीवास्तव / RAJIV SRIVASTAVA
 संयुक्त सचिव/ Joint DGFT
 निदेश सार्वजनिक
 Directorate General of Foreign Trade
 बहिरंग विभाग/ Dept. of Commerce
 नई दिल्ली / New Delhi

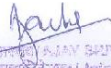
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Case No.:4/14/83-ALC1/2016	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
HQ File :01/83/050/00848/AM17/	RLA File :15/24/040/00011/AM17/	Lic.No/Date:151002211 5 07.10.2016	Defer Date:
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 10.03.2017. The Committee decided to ratify the following norms as under:-			
Items of export	Qty.	Items of import	Qty.
Master Batch Containing – LLDPE Min. of 125 MT Titanium Dioxide commercial grade Min. of 10 MT	500 MT	LLDPE (Linear Low Density Polyethylene)	1.03 MT/MT content contains in the export product
		Titanium Dioxide Commercial Grade	1.03 MT/MT content contains in the export product
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:44/15/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00961/AM17/	RLA File :17/24/040/00120/AM17/	Lic.No/Date:1710006465 17.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:72/13/83-ALC1/2016	Party Name:BHARATHI CARTONS PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00784/AM17/	RLA File :35/24/040/00035/AM17/	Lic.No/Date:3510045045 18.10.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 01.02.2017. The case is re-listed for 30.03.2017.			

34	Case No.:19/13/83-ALC1/2016	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0610038472	Defer


 राजीव कुमार / RAJIV KUMAR
 संयुक्त प्रमुख निदेशक/ Joint DGFT
 निदेशक, वाणिज्य विभाग
 Director General of Foreign Trade
 बहिराज विभाग/ Deptt. of Commerce
 नई दिल्ली / New Delhi

	:01/83/050/00731/AM17/	:06/24/040/00021/AM17/	21.10.2016	Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 11.01.2017. The case is re-listed for 30.03.2017.			

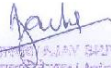
	Case No.:119/13/83-ALC1/2016	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
35	HQ File :01/83/050/00831/AM17/	RLA File :03/94/040/00669/AM17/	Lic.No/Date:0310808694 25.10.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 17.03.2017 issued by Deptt. of IPP. The case is re-listed for 30.03.2017.			

	Case No.:64/13/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
36	HQ File :01/83/050/00776/AM17/	RLA File :05/23/040/00347/AM17/	Lic.No/Date:0510400283 26.10.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 05.01.2017. The case is re-listed for 30.03.2017.			

	Case No.:43/13/83-ALC1/2016	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
37	HQ File :01/83/050/00755/AM17/	RLA File :05/23/040/00357/AM17/	Lic.No/Date:0510400324 28.10.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 05.01.2017. The case is re-listed for 30.03.2017.			

	Case No.:42/15/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00959/AM17/	RLA File :17/24/040/00125/AM17/	Lic.No/Date:1710006472 04.11.2016	Defer Date:
38	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:48/15/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
39	HQ File	RLA File	Lic.No/Date:1710006471	Defer Date:

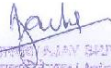

 राजिव सरीन / RAJIV SARIN
 संयुक्त सहायक निदेशक / Joint DGFT
 निदेशक सार्वजनिक व्यापार
 Directorate General of Foreign Trade
 बहिरंग व्यापार/Dept. of Commerce
 नई दिल्ली / New Delhi

:01/83/050/00965/AM17/	:17/24/040/00124/AM17/	04.11.2016	
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:17/14/83-ALC1/2016	Party Name: AVERY DENNISON INDIA PVT LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
HQ File :01/83/050/00861/AM17/	RLA File :05/23/040/00369/AM17/	Lic.No/Date:0510400394 09.11.2016	Defer Date:
40	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/10/2016-TSW dated 13.12.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:4/15/83-ALC1/2016	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
HQ File :01/83/050/00921/AM17/	RLA File :02/24/040/00154/AM17/	Lic.No/Date:0210207132 11.11.2016	Defer Date:
41	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:19/14/83-ALC1/2016	Party Name:M.G.POLYBLEND	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
HQ File :01/83/050/00863/AM17/	RLA File :05/24/040/00391/AM17/	Lic.No/Date:0510400446 22.11.2016	Defer Date:
42	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption		


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	purposes.
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

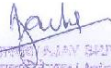
43	Case No.:7/15/83-ALC1/2016	Party Name:ACRYSIL LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00924/AM17/	RLA File :03/94/040/00697/AM17/	Lic.No/Date:0310809270 23.11.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 20.03.2017. The case is re-listed for 30.03.2017.			

44	Case No.:6/15/83-ALC1/2016	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00923/AM17/	RLA File :03/94/040/00627/AM17/	Lic.No/Date:0310809322 25.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.:9/15/83-ALC1/2016	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00926/AM17/	RLA File :03/95/040/00637/AM17/	Lic.No/Date:0310809360 28.11.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 30.03.2017.			

46	Case No.:10/15/83-ALC1/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00927/AM17/	RLA File :03/95/040/00667/AM17/	Lic.No/Date:0310809365 28.11.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:56/14/83-	Party Name:NEW (INDIA)	Meet No/Date:15/83-	Status:Case
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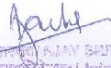
ALC1/2016	IMAGING INDUSTRIES PVT. LTD.	ALC1/2016 08.03.2017	Deferred
HQ File :01/83/050/00900/AM17/	RLA File :03/95/040/00657/AM17/	Lic.No/Date:0310809393 29.11.2016	Defer Date:30.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 15.02.2017. The case is re-listed for 30.03.2017.			

Case No.:5/15/83- ALC1/2016	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Approved
HQ File :01/83/050/00922/AM17/	RLA File :02/24/040/00170/AM17/	Lic.No/Date:0210207160 30.11.2016	Defer Date:
48	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:11/15/83- ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Approved
HQ File :01/83/050/00928/AM17/	RLA File :03/95/040/00653/AM17/	Lic.No/Date:0310809450 30.11.2016	Defer Date:
49	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:43/15/83- ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Approved
HQ File :01/83/050/00960/AM17/	RLA File :17/24/040/00136/AM17/	Lic.No/Date:1710006493 05.12.2016	Defer Date:
50	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

51	Case No.:30/14/83- ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:15/83- ALC1/2016	Status:Case Deferred
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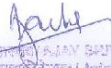
			08.03.2017	
	HQ File :01/83/050/00874/AM17/	RLA File :05/24/040/00430/AM17/	Lic.No/Date:0510400620 06.12.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 20.02.2017. The case is re-listed for 30.03.2017.			

	Case No.:72/14/83- ALC1/2016	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Deferred
52	HQ File :01/83/050/00916/AM17/	RLA File :03/94/040/00747/AM17/	Lic.No/Date:0310809636 06.12.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 20.02.2017. The case is re-listed for 30.03.2017.			

	Case No.:8/15/83- ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Deferred
53	HQ File :01/83/050/00925/AM17/	RLA File :03/94/040/00773/AM17/	Lic.No/Date:0310809635 06.12.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 06.03.2017. The case is re-listed for 30.03.2017.			

	Case No.:45/15/83- ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00962/AM17/	RLA File :17/24/040/00142/AM17/	Lic.No/Date:1710006501 06.12.2016	Defer Date:
54	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:46/15/83- ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00963/AM17/	RLA File :17/24/040/00140/AM17/	Lic.No/Date:1710006500 06.12.2016	Defer Date:
55	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			


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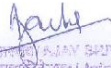
NORMS COMMITTEE.

56	Case No.:63/14/83-ALC1/2016	Party Name:CLASSIC MARBLE COMPANY PVT LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00907/AM17/	RLA File :03/94/040/00798/AM17/	Lic.No/Date:0310809640 07.12.2016	Defer Date:30.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 01.02.2017. The case is re-listed for 30.03.2017.				

57	Case No.:2/15/83-ALC1/2016	Party Name:COLOUR CHROMES PVT. LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00919/AM17/	RLA File :02/24/040/00173/AM17/	Lic.No/Date:0210207183 07.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

58	Case No.:3/15/83-ALC1/2016	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00920/AM17/	RLA File :02/24/040/00175/AM17/	Lic.No/Date:0210207181 07.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

59	Case No.:64/14/83-ALC1/2016	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00908/AM17/	RLA File :05/23/040/00371/AM17/	Lic.No/Date:0510400678 08.12.2016	Defer Date:30.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 06.02.2017. The case is re-listed for 30.03.2017.				


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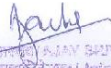
60	Case No.:33/15/83-ALC1/2016	Party Name:SATYAM POLY PLAST	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00950/AM17/	RLA File :13/24/040/00039/AM17/	Lic.No/Date:1310048485 08.12.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	Case No.:12/15/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00929/AM17/	RLA File :03/95/040/00708/AM17/	Lic.No/Date:0310809728 09.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:63/15/83-ALC1/2016	Party Name:TAKASAGO INTERNATIONAL INDIA PVT. LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00980/AM17/	RLA File :04/24/040/00157/AM17/	Lic.No/Date:0410162562 09.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

63	Case No.:84/15/83-ALC1/2016	Party Name:INFINITY SECURITY PAPERS LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/01001/AM17/	RLA File :09/24/040/00450/AM17/	Lic.No/Date:0910064469 09.12.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 30.03.2017.			

64	Case No.:41/15/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
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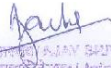

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HQ File :01/83/050/00958/AM17/	RLA File :17/24/040/00145/AM17/	Lic.No/Date:1710006505 13.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:82/15/83- ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Approved
HQ File :01/83/050/00999/AM17/	RLA File :17/24/040/00146/AM17/	Lic.No/Date:1710006506 13.12.2016	Defer Date:
65	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:48/14/83- ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Approved
HQ File :01/83/050/00892/AM17/	RLA File :03/94/040/00823/AM17/	Lic.No/Date:0310809809 14.12.2016	Defer Date:
66	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/247/2016-TSW dated 28.02.2016 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:52/15/83- ALC1/2016	Party Name:CLASSIC IMPEX	Meet No/Date:15/83- ALC1/2016 08.03.2017	Status:Case Approved								
HQ File :01/83/050/00969/AM17/	RLA File :05/23/040/00433/AM17/	Lic.No/Date:0510400799 14.12.2016	Defer Date:								
67	Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 10.03.2017. The Committee decided to ratify the following norms as under:- <table border="1"> <thead> <tr> <th>Items of export</th><th>Qty.</th><th>Items of import</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Plastic Master Batch White /Black Containing - LLDPE Min. of 48524 Kg</td><td>51000 Kg</td><td>LLDPE</td><td>1.03 Kg/kg content contains in the export product</td></tr> </tbody> </table>			Items of export	Qty.	Items of import	Qty.	Plastic Master Batch White /Black Containing - LLDPE Min. of 48524 Kg	51000 Kg	LLDPE	1.03 Kg/kg content contains in the export product
Items of export	Qty.	Items of import	Qty.								
Plastic Master Batch White /Black Containing - LLDPE Min. of 48524 Kg	51000 Kg	LLDPE	1.03 Kg/kg content contains in the export product								


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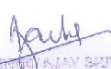
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68	Case No.:80/15/83-ALC1/2016	Party Name:CROWN LAMINATES PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00997/AM17/	RLA File :08/24/040/00168/AM17/	Lic.No/Date:0810139285 14.12.2016	Defer Date:30.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 30.03.2017.				

69	Case No.:81/15/83-ALC1/2016	Party Name:CROWN LAMINATES PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00998/AM17/	RLA File :08/24/040/00157/AM17/	Lic.No/Date:0810139286 14.12.2016	Defer Date:30.03.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 30.03.2017.				

70	Case No.:46/14/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00890/AM17/	RLA File :03/94/040/00853/AM17/	Lic.No/Date:0310809855 15.12.2016	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/79/2017-TSW dated 17.02.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

71	Case No.:61/14/83-ALC1/2016	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00905/AM17/	RLA File :03/94/040/00813/AM17/	Lic.No/Date:0310809849 15.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				


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 बहामबा रोड/एन.टी. रोड, दिल्ली
 New Delhi

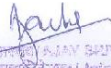
72	Case No.:1/15/83-ALC1/2016	Party Name:BHARATHI CARTONS PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00918/AM17/	RLA File :35/24/040/00043/AM17/	Lic.No/Date:3510045077 16.12.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 06.03.2017. The case is re-listed for 30.03.2017.			

73	Case No.:31/15/83-ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00948/AM17/	RLA File :05/23/040/00440/AM17/	Lic.No/Date:0510400827 16.12.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 30.03.2017.			

74	Case No.:23/15/83-ALC1/2016	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00940/AM17/	RLA File :04/24/040/00154/AM17/	Lic.No/Date:0410162570 19.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

75	Case No.:37/15/83-ALC1/2016	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00954/AM17/	RLA File :29/24/040/00005/AM17/	Lic.No/Date:2910025271 21.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:13/15/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0810139360	Defer Date:

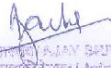

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:01/83/050/00930/AM17/	:08/24/040/00224/AM17/	23.12.2016	
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:14/15/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
HQ File :01/83/050/00931/AM17/	RLA File :08/24/040/00341/AM17/	Lic.No/Date:0810139362 23.12.2016	Defer Date:
77	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:15/15/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
HQ File :01/83/050/00932/AM17/	RLA File :08/24/040/00449/AM16/	Lic.No/Date:0810139361 23.12.2016	Defer Date:
78	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:34/15/83-ALC1/2016	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
HQ File :01/83/050/00951/AM17/	RLA File :10/24/040/00088/AM17/	Lic.No/Date:1010059670 23.12.2016	Defer Date:
79	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		


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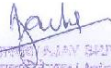
80	Case No.:76/15/83-ALC1/2016	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00993/AM17/	RLA File :31/83/040/00122/AM17/	Lic.No/Date:3110066507 23.12.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.14011/43/2011-50-CH-II dated 13.05.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

81	Case No.:18/15/83-ALC1/2016	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00935/AM17/	RLA File :05/24/040/00449/AM17/	Lic.No/Date:0510400941 26.12.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 20.03.2017 issued by DGFT. The case is re-listed for 30.03.2017.			

82	Case No.:51/15/83-ALC1/2016	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00968/AM17/	RLA File :08/24/040/00333/AM17/	Lic.No/Date:0810139377 26.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:55/15/83-ALC1/2016	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00972/AM17/	RLA File :06/24/040/00028/AM17/	Lic.No/Date:0610038516 26.12.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 30.03.2017.			

84	Case No.:21/15/83-ALC1/2016	Party Name:KEF INFRASTRUCTURE INDIA PVT LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00938/AM17/	RLA File :07/24/040/00269/AM17/	Lic.No/Date:0710110859 28.12.2016	Defer Date:30.03.2017


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 Director General of Foreign Trade
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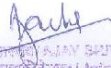
Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 30.03.2017.

85	Case No.:49/15/83-ALC1/2016	Party Name:GOODEARTH MINCHEM PRIVATE LIMITED,	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00966/AM17/	RLA File :50/24/040/00014/AM17/	Lic.No/Date:5010002318 28.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

86	Case No.:59/15/83-ALC1/2016	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00976/AM17/	RLA File :03/95/040/00756/AM17/	Lic.No/Date:0310810166 28.12.2016	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 21.03.2017. The case is re-listed for 30.03.2017.			

87	Case No.:58/15/83-ALC1/2016	Party Name:UPL LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00975/AM17/	RLA File :03/95/040/00747/AM17/	Lic.No/Date:0310810198 29.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

88	Case No.:16/15/83-ALC1/2016	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00933/AM17/	RLA File :05/23/040/00484/AM17/	Lic.No/Date:0510401085 04.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			


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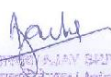
NORMS COMMITTEE.

89	Case No.:17/15/83-ALC1/2016	Party Name:AGNI CARBONS	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00934/AM17/	RLA File :05/23/040/00475/AM17/	Lic.No/Date:0510401087 04.01.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.:20/15/83-ALC1/2016	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00937/AM17/	RLA File :05/23/040/00483/AM17/	Lic.No/Date:0510401084 04.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.:25/15/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00942/AM17/	RLA File :08/24/040/00397/AM17/	Lic.No/Date:0810139455 04.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:38/15/83-ALC1/2016	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00955/AM17/	RLA File :03/95/040/00736/AM17/	Lic.No/Date:0310810297 04.01.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			


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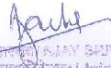
93	Case No.:19/15/83-ALC1/2016	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00936/AM17/	RLA File :05/23/040/00437/AM17/	Lic.No/Date:0510401163 05.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

94	Case No.:29/15/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00946/AM17/	RLA File :08/24/040/00394/AM17/	Lic.No/Date:0810139475 05.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95	Case No.:30/15/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00947/AM17/	RLA File :05/23/040/00473/AM17/	Lic.No/Date:0510401146 05.01.2017	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 30.03.2017.			

96	Case No.:60/15/83-ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00977/AM17/	RLA File :03/95/040/00710/AM17/	Lic.No/Date:0310810347 05.01.2017	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 30.03.2017.			

97	Case No.:66/15/83-ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00983/AM17/	RLA File :03/95/040/00709/AM17/	Lic.No/Date:0310810346 05.01.2017	Defer Date:30.03.2017


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 Directorate General of Foreign Trade
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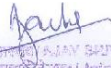
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 03.03.2017. The case is re-listed for 30.03.2017.

98	Case No.:26/15/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00943/AM17/	RLA File :08/24/040/00396/AM17/	Lic.No/Date:0810139492 06.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

99	Case No.:27/15/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00944/AM17/	RLA File :08/24/040/00225/AM17/	Lic.No/Date:0810139495 06.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

100	Case No.:28/15/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00945/AM17/	RLA File :08/24/040/00228/AM17/	Lic.No/Date:0810139493 06.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

101	Case No.:32/15/83-ALC1/2016	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00949/AM17/	RLA File :05/23/040/00480/AM17/	Lic.No/Date:0510401226 10.01.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as			


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 Directorate General of Foreign Trade
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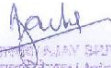
	applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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102	Case No.:62/15/83-ALC1/2016	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00979/AM17/	RLA File :03/95/040/00381/AM16/	Lic.No/Date:0310810436 10.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

103	Case No.:77/15/83-ALC1/2016	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00994/AM17/	RLA File :31/83/040/00017/AM17/	Lic.No/Date:3110066540 10.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

104	Case No.:78/15/83-ALC1/2016	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00995/AM17/	RLA File :31/83/040/00170/AM16/	Lic.No/Date:3110066541 10.01.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.14010/14/2015-CH-II dated 03.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

105	Case No.:24/15/83-ALC1/2016	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00941/AM17/	RLA File :05/24/040/00417/AM17/	Lic.No/Date:0510401248 11.01.2017	Defer Date:


 राजीव श्रीवास्तव / RAJIV SRIVASTAVA
 संयुक्त प्रमुख/ Joint DGFT
 निदेश कार्यालय/निदेशांक
 Directorate General of Foreign Trade
 बहिरंग विभाग/Dept. of Commerce
 नई दिल्ली / New Delhi

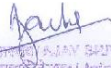
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
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106	Case No.:61/15/83-ALC1/2016	Party Name:OMSAI PRINTS	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00978/AM17/	RLA File :03/95/040/00782/AM17/	Lic.No/Date:0310810453 11.01.2017	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 30.03.2017.			

107	Case No.:64/15/83-ALC1/2016	Party Name:UPL LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00981/AM17/	RLA File :03/95/040/00679/AM17/	Lic.No/Date:0310810472 12.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	Case No.:65/15/83-ALC1/2016	Party Name:UPL LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00982/AM17/	RLA File :03/95/040/00678/AM17/	Lic.No/Date:0310810473 12.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

109	Case No.:73/15/83-ALC1/2016	Party Name:POLMANN INDIA LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00990/AM17/	RLA File :03/95/040/00809/AM17/	Lic.No/Date:0310810484 12.01.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as			


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 निदेशक, वाणिज्य विभाग
 Directorate General of Foreign Trade
 बहामन, दिल्ली / Dept. of Commerce
 नई दिल्ली / New Delhi

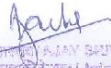
	applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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110	Case No.:67/15/83-ALC1/2016	Party Name:RHODIA SPECIALTY CHEMICALS INDIA LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00984/AM17/	RLA File :03/95/040/00815/AM17/	Lic.No/Date:0310810613 18.01.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their OM.No.14010/47/2011-CH-II dated 26.03.2011 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

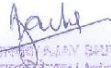
111	Case No.:74/15/83-ALC1/2016	Party Name:RHODIA SPECIALTY CHEMICALS INDIA LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00991/AM17/	RLA File :03/95/040/00814/AM17/	Lic.No/Date:0310810597 18.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

112	Case No.:57/15/83-ALC1/2016	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00974/AM17/	RLA File :04/24/040/00177/AM17/	Lic.No/Date:0410162735 19.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.:54/15/83-ALC1/2016	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00971/AM17/	RLA File :04/24/040/00184/AM17/	Lic.No/Date:0410162742 24.01.2017	Defer Date:


 राजीव श्रीवास्तव / RAJIV SRIVASTAVA
 संयुक्त प्रमुख निदेशक / Joint DGFT
 निदेशक, वाणिज्य विभाग
 Directorate General of Foreign Trade
 बहिरंग विभाग / Dept. of Commerce
 नई दिल्ली / New Delhi

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
114	Case No.:68/15/83-ALC1/2016	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00985/AM17/	RLA File :03/95/040/00846/AM17/	Lic.No/Date:0310810746 24.01.2017	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 30.03.2017.			
115	Case No.:75/15/83-ALC1/2016	Party Name:SIDDHI DECOR PVT.LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00992/AM17/	RLA File :08/24/040/00390/AM17/	Lic.No/Date:0810139599 25.01.2017	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 30.03.2017.			
116	Case No.:69/15/83-ALC1/2016	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00986/AM17/	RLA File :03/95/040/00834/AM17/	Lic.No/Date:0310810795 27.01.2017	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 20.03.2017 issued by DGFT. The case is re-listed for 30.03.2017.			
117	Case No.:56/15/83-ALC1/2016	Party Name:FLSMIDTH PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00973/AM17/	RLA File :04/24/040/00182/AM17/	Lic.No/Date:0410162753 30.01.2017	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 30.03.2017.			
118	Case No.:71/15/83-ALC1/2016	Party Name:UPL LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00988/AM17/	RLA File :03/95/040/00813/AM17/	Lic.No/Date:0310810841 31.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision.			


 राजीव कुमार RAJIV KUMAR
 संयुक्त प्रमुख निदेशक/ Joint DGFT
 निदेशक, वाणिज्य विभाग
 Directorate General of Foreign Trade
 बहिरंग विभाग/ Dept. of Commerce
 नई दिल्ली/ New Delhi

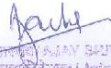
	Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

119	Case No.:70/15/83-ALC1/2016	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00987/AM17/	RLA File :03/95/040/00867/AM17/	Lic.No/Date:0310810877 01.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

120	Case No.:72/15/83-ALC1/2016	Party Name:SONA SYNTHETICS PRODUCTS	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00989/AM17/	RLA File :03/95/040/00869/AM17/	Lic.No/Date:0310810909 02.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

121	Case No.:39/15/83-ALC1/2016	Party Name:CENGRES TILES LIMITED,	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Deferred
	HQ File :01/83/050/00956/AM17/	RLA File :08/24/040/00455/AM17/	Lic.No/Date:0810139655 06.02.2017	Defer Date:30.03.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 17.03.2017. The case is re-listed for 30.03.2017.			

122	Case No.:53/15/83-ALC1/2016	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:15/83-ALC1/2016 08.03.2017	Status:Case Approved
	HQ File :01/83/050/00970/AM17/	RLA File :08/24/040/00457/AM17/	Lic.No/Date:0810139724 14.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			


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 संयुक्त सहायक निदेशक / Joint DGFT
 निदेशक संघ / Director General of Foreign Trade
 बाह्य व्यापार विभाग / Deptt. of Commerce
 नई दिल्ली / New Delhi

RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:20.03.2017
Place:New Delhi

k k mushahary
Asst. Director General of Foreign Trade


Rajay Srivastava
Joint DGFT
Director General of Foreign Trade
Ministry of Commerce
New Delhi

15
M-242

No.7/81/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Printed diary notebooks - M/s International Print-O-Pac Ltd.

Ref : DGFT UO. No.01/83/50/93/AM-15/DES-4

Licence No. 0510321034 dated 26-03-2012

The case has been examined and taking cue from, SION A1579 for Export Item No.3 and SION A1554 and information furnished by the firm, the following norm is recommended :-

Export Item No.1: Printed diary/notebooks with PVC coated papers/covering materials
Quantity: 500,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.12 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Book Binding Board (0.8 mm to 3.0 mm)	1.10 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
3	PVC Coated paper / Covering Material	1.05 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
4	Printing Ink (relevant)	Total 1 gms/kg of export product (
5	Gum/Glue	1 kg. for 100 kgs. of paper use or applied quantity whichever is less
6	Graphic art Film/ P S Aluminum Plate (Lithographic Thermal)	Limited to 2% of FOB value of export or applied quantity whichever is less. of relevant GSM

Note: Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.

DGFT (NC)


NAND LAL)
Consultant
08-03-2017

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M-243

No.7/81/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Multicolor/single printed laminated hardbound books/printed diaries/ note books etc. - M/s International Print-O-Pac Ltd.

Ref : DGFT UO. No.01/83/50/858/AM-13/DES-4

Licence No. 0510341303 dated 20-12-2012

The case has been examined and taking cue from SION A1569 SION A1579 and and SION A1554 and information furnished by the firm, the following norm is recommended:-

Export Item No.1 : Printed Diaries/Notebooks with PVC Coated paper/Covering Material

Quantity: 1000,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.12Kg / Kg content in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board (1.5mm to 3.0 mm)	1.05 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
5	PVC Coated Paper/covering material	1.05 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
7	Wireo (Double Wire) of relevant thickness	Net to net
10	Printing Ink	Total 1 gms/kg of export product
11	Gum/Glue	1 kg. for 100 kgs. of paper use or applied quantity whichever is less
12	Graphic art Film/ P S Aluminum Plate (Lithographic Thermal)	Limited to 2% of FOB value of export or applied quantity whichever is less. of relevant GSM

Note: Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.

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Export Item No.2: Multicolor Printed Varnished Calendars with or without wireo & Hanger
Quantity : 200000.000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.05 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Paper Board 200-400 GSM $\pm$ 10% in GSM	1.02 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board (1.5 mm to 3.0 mm) of relevant GSM	1.02 Kg/ Kg content in the export product of relevant GSM
7	Wireo (double wire) of relevant thickness	Net to net
8	Hanger (Wire Formed)	Net to net
9	U V Varnish	Not allowed as import content has 9not been given.
10	Printing Ink	Total 1 gms/kg of export product
11	Gum/Glue	1 kg. for 100 kgs. of paper use or applied quantity whichever is less
12	Graphic art Film/ P S Aluminum Plate (Lithographic Thermal)	Limited to 2% of FOB value of export or applied quantity whichever is less. of relevant GSM

Note: Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.

Export Item No.3: Multicolor/ Single Printed Laminated Hardbound Books
Quantity: 160000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.12 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board (1.5mm to 3.0 mm)	1.10 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
4.	BOPP Lamination Film	1.04 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM/thickness
9	U V Varnish	Not allowed as import content has not been given.
10	Printing Ink (Relevant)	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
11	Gum /Glue	1 kg. for 100 kgs. of paper use or applied quantity whichever is less.
12.	Graphic art Film/ P S Aluminum Plate (Lithographic Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less. of relevant GSM

Note: Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.

[Signature]

Export Item No.4 : Multicolor/Single printed laminated software books
Quantity : 300000 Nos.

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M-243

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.12 Kg/Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Paper Board 200-400 GSM $\pm$ 10% in GSM	1.15 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
4	BOPP Lamination film	1.04 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM/thickness
6	Spiral of relevant thickness	Net to net
9	U V Varnish	Not allowed as import content has not been given.
10	Printing Ink(Relevant)	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
11	Gum/Glue	1 kg. for 100 kgs. of paper use or applied quantity whichever is less
12	Graphic art Film/ P S Aluminum Plate (Lithographic Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less. of relevant GSM

Note: Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.



(NAND LAL)
Consultant
14.3.2017

DGFT (NC)

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M-245

No.7/81/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Multicolor/single printed laminated hardbound books/printed diaries/ note books etc. - M/s International Print-O-Pac Ltd.

Ref : DGFT UO. No.01/83/50/917/AM-13/DES-4

Licence No. 0510343403

dated 15-01-2013

The case has been examined and taking cue from SION A1569 for Export Item No.1&2, SION A1579 for Export Item No.3 and SION A1554 for Export Item No.4 and information furnished by the firm, the following norm is recommended :-

Export Item No.1: Multicolor/ Single Printed Laminated Hardbound Books

Quantity: 50000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.12 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board (1.5mm to 3.0 mm)	1.10 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
4.	BOPP Lamination Film	1.04 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM/thickness
8	U V Varnish	Not allowed as import content has not been given.
9	Printing Ink (Relevant)	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
10	Gum /Glue	1 kg. for 100 kgs. of paper use or applied quantity whichever is less.
11	Rubber Blanket	Net to net
12.	Graphic art Film/ P S Aluminum Plate (Lithographic Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less. of relevant GSM

Note: Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.

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Export Item No.2 : Multicolor/Single printed laminated software books
Quantity : 50000 Nos.

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Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.12 Kg/Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Paper Board 200-400 GSM $\pm$ 10% in GSM	1.15 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
4	BOPP Lamination film	1.04 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM/thickness
8	U V Varnish	Not allowed as import content has not been given.
9	Printing Ink(Relevant)	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
10	Gum/Glue	1 kg. for 100 kgs. of paper use or applied quantity whichever is less
11.	Rubber blanket	Net to net
12	Graphic art Film/ P S Aluminum Plate (Lithographic Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less. of relevant GSM

Note: Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.

Export Item No.3: Multicolour printed laminated drawing books/pads/colour books
Quantity : 50,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.12Kg / Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Paper Board 200-400 GSM $\pm$ 10% in GSM	1.05 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
4	BOPP Lamination film	1.04 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM/thickness
7	Spiral(relevant thicknees)	Net to net
8	U V Varnish	Not allowed as import content has not been given.
9	Printing Ink	Total 1 gms/kg of export product
10	Gum?Glue	1 kg. for 100 kgs. of paper use or applied quantity whichever is less
11	Rubber Blanket	Net to net
12	Graphic art Film/ P S Aluminum Plate (Lithographic Thermal)	Limited to 2% of FOB value of export or applied quantity whichever is less. of relevant GSM

Note: Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.

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Export Item No.4: Multicolor Printed Varnished Calendars with or without wireo & Hanger

Quantity : 90,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.05 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Paper Board 200-400 GSM $\pm$ 10% in GSM	1.02 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board (0.8 mm to 3.0 mm)	1.02 Kg/ Kg content in the export product of relevant GSM
5	Wireo	Net to net
6	Hanger (Wire Formed)	Net to net
8	U V Varnish	Not allowed as import content has 9not been given.
10	Gum/Glue	1 kg. for 100 kgs. of paper use or applied quantity whichever is less
11	Rubber Blanket	Net to net
12	Graphic art Film/ P S Aluminum Plate (Lithographic Thermal)	Limited to 2% of FOB value of export or applied quantity whichever is less. of relevant GSM

Note: Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.

(NAND LAL)
Consultant
18-12-2014

DGFT (NC)

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No. 7/107/2016
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Dated: 21-11-2016

Subject: Advance authorization for the export of Multicolor Printing Books - M/S. Bureta

Druck India Pvt. Ltd., Noida.

Ref: DGFT UO. No.01/83/050/244/AM-15/DES-IV

Advance Auth. No.0510385795 Dated 05-05-2014

The firm has not replied to deficiency letter issued on dated 21.11.2016, therefore taking cue from A 1569 and A 1554 the following norms are recommended:

Export Item No.1: Multicolor Printed Books catalogues.

Quantity: 400 MT

Import Items :

Sl. No.	Item Description	Qty recommended
1	Uncoated Printing Paper 32-150 GSM $\pm$ 10%	1.12 Kg/ Kg content contains in the export product or applied quantity whichever is less of relevant GSM
2.	Relevant Printing Ink	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
3	Special Adhesive R-888-T	Total Quantity for Sl. No. 3 to 10 should be 1 Kg for 100 Kg Paper used or applied quantity whichever is less.
4	Henkel lenin (PUR GUM)	
5	Rotochrom 624 MS	
6	Rotochrom 624 catalyst R	
7.	Rotochrom 624 CS	
8.	Cu Hardness Additive as per application	
9.	Degreasing salt as per application	
10.	Separation Solution as per application	
11.	Microfinishing film as per application	Net to net
12	Microfinishing film as per application	Net to net
13.	Copper Clipping of Cu as per application	Net to net
14	Stitching wire as per application	Net to net
15	Art Paper as per application	1.02Kg / Kg content in the export product or applied quantity whichever is less of relevant GSM

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7/32/17/TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Self Adhesive paper (140 GSM+/-10%) with adhesive coating weight of 20 GSM / Sqm - M/s SMI Coated Products Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/850/AM-17/DES-IV
Advance Authorization No. 0310793865 **dated** 12-02-2015

Taking cue from SION a 2866, the following norms are recommended

Export Item : Self Adhesive paper (140 GSM+/-10%) with adhesive coating weight of 20 GSM / Sqm

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Thermal Paper in Jumbo Roll (58 GSM +/-10%)	1.04 Sq. Meter/sq meter content in export
2.	Adhesive (100% Solid) (water Based)	0.024 kg.
3.	Silicon Coated Paper (62 GSM +/-10%)	1.04 Sq. Meter/sq meter content in export

DGFT (NC)

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Consultant
7-03-2017

Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

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Repeat basis

Subject : Advance authorization for the export of Silicon Carbide Grains - M/s Snam Abrasives Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/522/AM-17/DES-IV

Advance Auth. No. 0710108985 dated 02-11-2015

0710108815 dt. 05-10-2015 ✓

The case has been examined. The firm has claimed a wastage @12.33% but in the application as well as in manufacturing process, it has been shown as 10% of which 4% is shown as recoverable waste. However, later on vide letter dated 15th October, 2016, they have clarified that the recoverable loss mentioned in the process flow chart contains lot of carbon and magnetic particles which cannot be sold as a regular material. This will be sold as magnetic silicon carbide at a very low price which is much less than the cost of the raw material and hence to be treated as total loss.

Taking into consideration of the above, 8% wastage is allowed :-

Export Product - Silicon Carbide Grains – 98.5%

Quantity – 100 MT

Import Product - Silicon Carbide Grains – 97%

Quantity - 108 MT


(NAND LAL)
DIPP
20-10-2016

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No.7/9/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Self Adhesive paper (165 GSM +/- 10%) with Adhesive coating weight of 22 GM/ SQM - M/s. SMI Coated Products Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/675/AM-17/DES-IV/207

Advance Authorization No. 0310807461 dated 30-08-2016

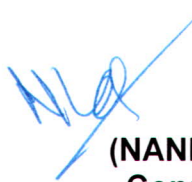
The case has examined and DIPP recommends the following norms on repeat basis :-

Export Item : Self Adhesive paper (150 GSM +/- 10%) with Adhesive coating weight of 20 GM/ SQM

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Thermal Paper in Jumbo Roll (70 GSM +/-10%)	1.04 Sq. Meter./ Sq. Mt content in export product
2.	Adhesive (100% Solid)(Rubber based Hot Melt)	0.024 kg / SQ MT of export
3.	Glassine Paper (60 GSM +/-10%)	1.04 Sq. Meter./ Sq. Mt content in export product


(NAND LAL)
Consultant
16-01-2017

DGFT(NC)

16/3/2017

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Repeat basis

F. No. 7/10/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance Licence authorization no. **0510398973** dated 4-07-2016 for the export of Self Adhesive paper ... - M/s. Avery Dennison (India) Pvt. Ltd.
Ref : DGFT File. No.01/83/050/465/AM-17/DES-IV/ 146

The case has been examined and in the past similar items were approved in the meeting. Accordingly following norm is recommended :

Export product:

S.No.	Description of Item	Quantity
1	Self Adhesive Paper 155 GSM +/-10%	1 Sq.Meter
2	Self Adhesive Paper 150 GSM +/-10%	1 Sq.Meter
3	Self Adhesive Film 121 GSM +/-10%	1 Sq.Meter

Import product

	For Self Adhesive Paper 155 GSM +/-10%	
1	Coated Paper 78 GSM +/-10%	1.04 Sq.Meter
2	Glassine Base Paper 58 GSM +/-10%	1.05 Sq.Meter
3	Quintac Styrene Isoprene Copolymer	0.0029673 Kg
4	Solprene Butadiene Styrene Copolymer	0.0042038 Kg
5	Westrez Rosin Ester Coated	0.009273 kg
	For Self Adhesive Paper 150 GSM +/-10%	
6	Coated Paper 80 GSM +/-10%	1.04 Sq.Meter
7	Glassine Base Paper 58 GSM +/-10%	1.05 Sq.Meter
8	Quintac Styrene Isoprene Copolymer	0.00281525 Kg
9	Solprene Butadiene Styrene Copolymer	0.00398825 Kg
10	Westrez Rosin Ester Coated	0.009273 kg
	For Self Adhesive Film 121 GSM +/-10%	
11	BOPP Film 53 GSM +/-10%	1.04 Sq. Meter
12	Glassine Base Paper 58 GSM +/-10%	1.05 Sq. Meter
13	Quintac Styrene Isoprene Copolymer	0.00356015 Kg
14	Regalite Hydrocarbon Resin	0.00597187 Kg
15	Solprene Butadiene Styrene Copolymer	0.00273328 Kg.
16	Wingtack Hydrocarbon Resin	0.00507609 Kg

DGFT(NC-IV)

NLS
(Nand Lal)
Consultant
13-12-2016

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No.7/247/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Advance authorization for the export of Cyan Offset Ink, Magenta Offset Ink, Yellow Offset Ink, and Black Offset Ink. — *Hulsergroup India Pvt. Ltd., Vapi*

Reference: DGFT F. No. 01/83/50/892/AM-17/DES-IV/256 dated 8.2.2016

Adv Auth No. : 0310809809 dt. 14.12.2016

The firm has submitted a material balance for the export item and production consumption data duly certified by CA for the last three years. Based on information submitted by the firm, the following norms are recommended:-

Export Item: 1) CYAN OFFSET INK WITH DRIER (19% +/- 3% PIGMENT AND 37% +/- 3% SOLID RESIN)

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	PIGMENT FLUSHES CYAN (DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK. (30%+/-2% PIGMENT AND 36%+/-2% SOLID RESIN)	0.59
2	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/-2%)	0.26
3	POLYETHYLENE WAX	0.05
4	COXI-OXIRETARDER	0.01
5	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.01
6	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
7	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
8	HEAVY MINERAL OIL	0.05

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Export Item: 2) MAGENTA OFFSET INK WITH DRIER (18% +/- 3% PIGMENT & 36% +/- 3% SOLID RESIN)

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
9	PIGMENT FLUSHES MAGENTA DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK. (27%+/-2% PIGMENT AND 35%+/-2% SOLID RESIN)	0.61
10	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54% +/- 2%	0.24
11	POLYETHYLENE WAX	0.05
12	COXI-OXIRETARDER	0.01
13	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.02
14	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
15	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
16	HEAVY MINERAL OIL	0.05

Export Item: 3) YELLOW OFFSET INK WITH DRIER (16 % +/- 3% PIGMENT & 38% +/- 3% SOLID RESIN)

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
17	PIGMENT FLUSHES YELLOW DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK. (23%+/-2% PIGMENT AND 40%+/-2% SOLID RESIN)	0.62
18	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54% +/- 2%	0.2
19	POLYETHYLENE WAX	0.05
20	COXI-OXIRETARDER	0.01
21	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.02
22	HEAVY MINERAL OIL	0.07
23	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
24	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
25	PUMPABLE ORANGE FLUSH (PIGMENT CONTENT 34 % AND SOLID CONTENT 36 % RESIN CONTENTS)	0.01

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Export Item: 4) BLACK OFFSET INK WITH DRIER (21% +/-3% PIGMENT & 36 % +/-3% SOLID RESIN)

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
26	CARBON BLACK	0.19
27	ALKALI BLUE FLUSH (PIGMENT CONTENT 40%+/-2% AND SOLID RESIN 40%+/-2%)	0.05
28	POLYETHYLENE WAX	0.05
29	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/-2%.	0.51
30	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.02
31	HEAVY MINERAL OIL.	0.1
32	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
33	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
34	COXI-OXIRETARDER	0.02
35	ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%	0.05

 **(Nand Lal)**
Consultant
28-02-2016

DGFT (NC)

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File No.7/79/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Release Paper -
M/s Globus International Coaters Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/890/AM-17/DES-IV/ 259 dated 8.2.2017

Advance Authorization No. : 0310809855 dated 15-02-2016

The case has been examined and taking cue from SION A 2866 (Self Adhesive Paper),
the following norms are recommended:-

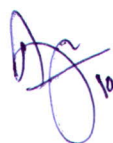
Export Item : Release Paper (One side coated) 65 GSM +/- 5%, 100 MT (Contains clay
coated paper 65 GSM +/- 10%)

Quantity : 1 sq mt.

Import Item: Clay Coated Paper 65 GSM +/-5% 1.04 kg / kg content containing in export
item.


(NAND LAL)
Consultant
17-2-2017

DGFT (NC-IV)

 16/3/2017

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No.C.II.14011/43/2011-50-Ch.II
Government of India
Ministry of Chemicals & Fertilizers
Department of chemicals & Petrochemicals

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Repeat basis

Room No.223, A Wing,
Shastri Bhawan, New Delhi-110001
Dated the 13th May 2014

OFFICE MEMORANDUM

Sub: Application from M/s. Sudarshan Chemical Industries Ltd. for export of Pigment Yellow 139 CI No. 56298 Qty. 100000 kgs. for advance licence (Licence No. 3110061395 dated 06.12.13)-reg.

3110061395 dt. 23.12.2016 ✓

The undersigned is directed to refer to communication No.01/83/50/849/AM14 /DES-4/954 dated 26.3.2014 forwarding the application from M/s. Sudarshan Chemical Industries Ltd. (Licence No. 3110061395 dated 06.12.13) for export of Pigment Yellow 139 CI No. 56298 Qty. 100000 kgs. for advance licence and to communicate that their application has been examined in The Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item (s)	Qty. in kgs.	Name of import item(s)	Qty.in kgs,
Pigment Yellow 139 CI No.56298	1 kg.	Phthalodinitrile	0.4104
		Barbituric Acid	0.820

This has approval of the competent authority.

(Signature)
(O.P.Sharma)

Joint Industrial Adviser

Tel 23071442

Telefax :011-23071187

Email:Omsharma@nic.in

Agd 3

Sri S.K. Kala,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Shastri Bhawan, New Delhi
Tel.No.23061562,Extn.363
Fax:2306 2225/23061613

hard copy of application
HC received from RA
29/5/14
S. K. Kala
(San)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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repeated letter's

Subject: Advance Authorization applications from M/s. Sudarshan Chemical Industries Ltd. for the import of raw material against the export of different types of Pigments

M/s. Sudarshan Chemical Industries Ltd. have submitted various advance authorization applications for the import of raw material against the export of different types of Pigments

The applications has been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
Pigment Red 104 CI No. 77605	1 kg.	1. Lead	0.576 kg
		2. Sodium Bichromate	0.330 kg
		3. Sodium Molybdate	0.075 kg
		4. Sodium Sulphate	0.070 kg

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2. Item of Export	Qty.	Item of Import	Qty
Pigment Red 122 CI No. 73915	1 kg.	1. Di Methyl Succinylo Succinate	0.850 kg
		2. P- Toluidine	0.980 kg
		3. Caustic Soda	0.620 kg
		4. Isopropanol	3.182 kg

3. Item of Export	Qty.	Item of Import	Qty
Pigment Yellow 191 CI. No. 18795	1 kg.	1. 1-3 Sulfo Phenyl-3 Methyl 5 Pyrazolone	0.4997 kg
		2. 2-B Acid (2- Amino-4- Chloro-5- Methyl Benzene Sulfonic Acid)	0.4228 kg
		3. Sodium Nitrite	0.145 kg

4. Item of Export	Qty.	Item of Import	Qty
Pigment Orange 64 CI No. 12760	1 kg.	1. Barbituric Acid	0.442 kg
		2. 5- Amino -6 Methyl Benzimidazolone	0.533 kg

5. Item of Export	Qty.	Item of Import	Qty
Pigment Red 264 CI No. 561300	1 kg.	1. P- Phenyl Benzonitrile	1.137 kg
		2. Tertiary Amyl Alcohol	0.358 kg
		3. Dicyclo Hexyl Succinate	0.915 kg

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6. Item of Export	Qty.	Item of Import	Qty
Pigment Orange 36 CI No. 11780	1 kg.	1. 5- Aceto Acetyl Amino Benzimidazolone	0.7522 kg
		2. Sodium Nitrite	0.2573 kg

7. Item of Export	Qty.	Item of Import	Qty
Pigment Yellow 180 CI No. 21290	1 kg.	1. 1,2 Bis Lo- amino Phenoxy) Ethane	0.340 kg
		2. 5- Aceto Acetyl Amino Benziimidazole	0.710 kg

A.A. No. - 311/206654 dt. 10.01.2017 ✓

8. Item of Export	Qty.	Item of Import	Qty
Pigment Yellow 14 CI No. 21095	1 kg.	1. 3,3 Dichlorobenzidine Dihydrochloride (3,3 DBCH)	0.373 kg
		2. Aceto Aetyl Toluidine (AAOT)	0.578 kg
		3. Sodium Nitrite	0.218 kg

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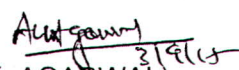
9. Item of Export	Qty.	Item of Import	Qty
Pigment Orange 13 CI No. 21110	1 kg.	1. 3,3 Dichlorobenzidine Dihydrochloride	0.400 kg
		2. Sodium Nitrite	0.229 kg
		3. 1- Phenyl 3- Methyl-5- Pyrazolone	0.566 kg

10. Item of Export	Qty.	Item of Import	Qty
Pigment Orange 34 CI No. 21115	1 kg.	1. 3,3 Dichlorobenzidine Dihydro chloride	0.398 kg
		2. Sodium Nitrite	0.225 kg
		3. Para Toly 3- Methyl-5- Pyrazolone	0.619 kg

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11. Item of Export	Qty.	Item of Import	Qty
Pigment Red 177 CI No. 65300	1 kg.	1. Bromamine Acid	1.726 kg

This issues with the approval of competent authority.


 (A.K. AGARWAL)
 Addl. Industrial Adviser
 Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
 Deptt. of C&PC U.O. No. 14010/14/2015-CH-II dated 3.9.2015

Agarwal

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Sub: Application from M/s. Rhodia Specialty Chemicals India Ltd. for
issuance of licence. (Licence no 310716066 dt 2-11-2012)
0310810613 dt 18.01.2017

M/s. Rhodia Specialty Chemicals India Ltd. have submitted present application
for issuance of licence for the import of raw material for the manufacture and export of **Sodium
COCO Sulphate 92%**.

Their application has been examined. The party has furnished details of
manufacturing process. Based on details of manufacturing process furnished by them, this
Department recommends the following norms for the present licence application:

Item of export	Qty	Item of import	Qty
Sodium COCO Sulphate 92%.	1 kg	Lauryl Alcohol / Lauryl Alcohol C12- 18/Fatty Alcohol/ Lauryl Stearyl Alcohol	0.692 kg
		Sodium Hydroxide/Caustic Soda Lye	0.143 kg
		Sulphur	0.107 kg

(JASBIR SINGH)
Consultant

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/ 47 /2011- Ch.II dated 26.3.2011